NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Insolvency) No. 38 of 2021

<u>Under section 61 of the Insolvency & Bankruptcy Code 2016)</u>

(Arising out of Order dated 10.02.2021 passed in MA. No.186/KOB/2020 & IA (IBC)/16/KOB/2021 by the Hon'ble National Company Law Tribunal, KOCHI Bench)

In the matter of:

R. Velu
Chairman, Monitoring Committee
Resolution Professional
Resolution Professional
For Palm Legoon Backwater Resorts Private Limited
New No.28, Old No.22, Menod Street,
Purasawalkam, Chennai – 600007

Mail ID: Ramavelu@Gmail.com

... Appellant

Versus

Invent Assets Securitisation & Reconstruction Pvt Ltd Bakhtawar, Suite 'B' Ground Floor Backbay Reclamation Scheme Block III 229. Nariman Point, Mumbai – 400021

Mail Id: Dharnik.Shah@Inventarc.Com

... Respondent

Present:

For Appellant : Mrs. Vidyalakshmi Vipin, Advocate

ORDER (VIRTUAL MODE)

Heard Mrs. Vidyalakshmi Vipin, Learned Counsel appearing for the Appellant.

Let notice be issued through Speed Post returnable by 10.06.2021. Let the Requisite together with process fee be filed by the Appellant within 3 days from today. Notice to Respondent is also directed to be issued to the e-mail address of the Respondent, in the event of Appellant furnishing the same. Mobile number(s) of the Respondent may also be furnished by the Appellants to the 'Office of the Registry'.

The 'Office of the Registry' is directed to List the matter on 10.06.2021.

[Justice Venugopal M]

Member (Judicial)

[V. P. Singh]
Member (Technical)

22.04.2021